



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1341/2021

This the 22nd Day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Andy Sehgal,
Asst. Public Prosecutor (Group B-4800 Grade Pay), 36 yrs.
Dte. Of Prosecution, GNCT of Delhi,
Presently Attached with Police Training College,
Jharoda Kalan, New Delhi – 110072.

... Applicant

(Applicant in person)

Versus

1. Govt. of NCT of Delhi,
Through the Chief Secretary,
Delhi Secretariat, I.P. Estate, New Delhi.
2. Principal Secretary Home
Delhi Secretariat, I.P. Estate, New Delhi.
3. Director
Directorate of Prosecution, GNCT of Delhi,
First Floor, Tis Hazari Courts Complex,
Delhi – 110054
4. Principal Police Training College,
Police Training College, Jharoda Kalan,
New Delhi - 110072

... Respondents

(By Advocate : Ms. Esha Mazumdar)



O R D E R (ORAL)

Mr. Justice L. Narasimha Reddy :

The applicant is working as Assistant Public Prosecutor in Delhi Administration. He states that in the APAR for the period 2018-19, certain adverse comments were made and though he made a representation to the competent authority for expunction of the adverse remarks and for upgradation of the ratings, no steps have been taken thereon.

2. We heard Sh. Andy Sehgal, applicant who argued his case in person and Ms. Esha Mazumdar, learned counsel for the respondents, at the stage of admission.

3. A perusal of the APAR of the applicant for the year 2018-19 discloses that the Reporting Authority as well as the Reviewing Authority made certain comments as regards the functioning of the applicant. However, it is not evident that the Accepting Authority has approved of the same. The APAR becomes final only when the Accepting Authority endorses it.

If the adverse remarks still remain even after the endorsement by the Accepting Authority, the applicant would have the opportunity to approach the Competent Authority.

Item No.3



4. We, therefore, dispose of the OA directing that the Accepting Authority for the applicant shall communicate the APAR of the applicant for the year 2018-19 in its complete form within four weeks from the date of receipt of a copy of this order. If the applicant feels aggrieved by the entries made therein, it shall be open to him to make a representation to the Competent Authority within four weeks, who in turn shall pass orders within six weeks thereafter.

There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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